

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2122
ANSWERED ON:22.08.2013
RAISING LEVEL OF DAMS
Patil Shri A.T. Nana

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Government has constituted a high level committee to go into the issue of raising water level of all dams in the country and also to assess the safety thereof;
- (b) if so, the details thereof;
- (c) whether the Government has taken note of protests from various quarters with regard to raising of water levels of dams; and
- (d) if so, the reaction of the Union Government thereto, dam-wise?

Answer

THE MINISTER FOR WATER RESOURCES (SHRI HARISH RAWAT)

- (a) No, Madam
- (b) Does not arise in view of (a) above.
- (c) There have been protests related to water level in case of dams such as Indira Sagar (Polavaram) Project, Sardar Sarovar Dam & Mulla-Periyar Dam.
- (d) The State of Chhattisgarh and Orissa have filed court cases restraining Government of Andhra Pradesh from proceeding further with construction work in respect of Polavaram project and related matters. Matter is subjudice

In accordance with the direction of the Hon'ble Supreme Court in WP 319/1994 dated 18.10.2000, permission to raise the height of the SardarSarovar Dam more than 90 meters is to be considered by the Narmada Control Authority(NCA) after it obtains clearance from the Resettlement and Rehabilitation (R&R) Sub Group and the Environment Sub-Group.

As regard Mulla Periyar Dam , an Empowered Committee constituted as per directions of Hon'ble Supreme Court, has examined the issue of safety of Mulla Periyar Dam and submitted its final report to the Supreme Court in April,2012. The matter is subjudice.